

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 104/2022 (SZ)**

IN THE MATTER OF:

Girish NP

...APPLICANT

Versus

State of Karnataka and others

...RESPONDENTS

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Filed by



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Date: 27.03.2026

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**COMPLIANCE REPORT AND ACTION PLAN ON BEHALF OF
RESPONDENT NO. 1**


MOST RESPECTFULLY SHOWETH:

1. The instant report is being filed in compliance of order dated 06.02.2026, wherein this Hon'ble Tribunal directed as follows:

"10. To resolve this issue, we direct the Additional Chief Secretary, Public Works Department along with the Additional Chief Secretary – Urban Development Department, to convene a meeting with the concerned authorities, including the Deputy Commissioner – Bengaluru Rural District and officials of KUIDFC, to draw up a comprehensive action plan for the five lakes mentioned in this application, with firm timelines.

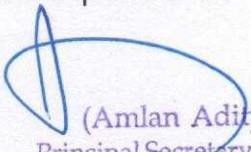
11. The restoration and rejuvenation of the above lakes must be carried out in accordance with the Central Pollution Control Board guidelines. Let a detailed report, signed by the Additional Chief Secretary – PWD, regarding progress made and the proposed timeline for completion, be filed before this Tribunal. Let the meeting be convened within three weeks and the action plan submitted within four weeks thereafter."

2. It is submitted that in compliance with the above, a meeting was held on 12.03.2026 under the chairmanship of the answering Respondent. True Copy of proceedings of meeting dated


(Amlan Aditya Biswas)
Principal Secretary to Government,
Public Works Department

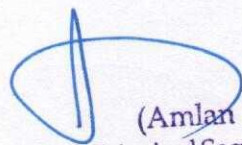
12.03.2026 is annexed herewith as **Annexure R-1**.

3. It is submitted that following the same, the Deputy Commissioner, Bengaluru Rural District has submitted a consolidated compliance report, which is in turn based on records and information received from the various concerned departments.
4. The action plan prepared following the meeting is as follows:
5. **Waste Segregation and Water Quality Analysis** – The concerned Urban Local Bodies were directed that industrial and municipal waste must be identified and segregated. Biological, chemical, heavy metal, carbon levels; and other pollutants must be tested in laboratories at prescribed intervals. Sewage Treatment Plants (STPs) must be completed on a priority basis. Waste generated by Urban Local Bodies (ULBs) must be treated through the Urban Development Department (UDD).
6. In this regard, the Municipal Commissioner of Doddaballapur City Municipal Council and the Environmental Officers of the State Pollution Control Board have collected 12 samples related to the lakes. These samples have been submitted to the Pollution Control Board's laboratory as well as to NABL-approved private laboratories on 18/03/226. A time period of 15 days is required to


(Amlan Aditya Biswas)
Principal Secretary to Government,
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receive the reports from these laboratories, and to take requisite action accordingly.

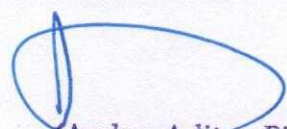
7. **Relocation of STP near Chikka Tumakuru Lake** – KUWSDB has prepared a Detailed Project Report (DPR) worth ₹57.70 Crores for relocating the STP near Chikkatumakuru Lake in accordance with the orders passed by this Hon'ble Tribunal. Out of this, ₹10.00 Crores have been earmarked for land acquisition.
8. For constructing a 2 MLD capacity STP, 4 acres of land are required. Accordingly, 2.20 acres of government land in Survey No. 48 of Dargapura village has been identified, and a proposal has been submitted to the government for approval. The remaining 2 acres will be purchased from private landowners, and for this purpose, the Assistant Commissioner, Doddaballapur scheduled a meeting with the landowners on 26.03.2026 to finalize the price.
9. In the meeting held on 26.03.2026, negotiations were underway for direct purchase of land.
10. For the required land purchase, Bashettihalli Town Panchayat has resolved in its general meeting to earmark ₹2.50 crore from its funds. Similarly, Doddaballapur City Municipal Council has resolved to earmark ₹2.00 crore from the Enterprises Fund, subject



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to approval by the competent authority (Additional Chief Secretary/ Secretary, Urban Development Department). It is submitted that using these earmarked funds, the land will be purchased, following which a proposal will be submitted to the government for release of the remaining ₹47.70 crore and for obtaining administrative approval to complete the construction of the STP.

11. **Interim Measure** – It was directed during the meeting that all sewage inlets flowing into the lakes must be covered and fitted with appropriate filters to prevent pollution. Within the jurisdiction of Doddaballapur TMC, only about 60% of the area currently has underground drainage facilities. The relocation of UGD lines near Nagarakere is being carried out by KUIDFC, and this work is expected to be completed by the end of May 2026.
12. To prevent solid waste from entering Nagarakere lake, screening bars have already been installed. Once the new STP proposed by KUWSDB is constructed, the inflow of sewage into Chikka Tumakuru, Majarahosahalli, and Veerapura lakes can be effectively stopped. By preventing pollution in these lakes, the inflow of sewage into Doddatumakuru Lake will also be controlled.
13. To prevent pollution inflow into Nagarakere lake, a private agency



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Principal Secretary to Government,
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named M/s Foxconn has prepared a Detailed Project Report (DPR) at an estimated cost of ₹3.00 crore under CER (Corporate Environmental Responsibility) funding. This DPR has been submitted by the Minor Irrigation Department to the Lake Development Authority. After the DPR is approved, the proposed works will be undertaken, which includes Wetland Construction to avoid direct Sewage entry.

14. Relocation of UGD Lines –The relocation work of the underground drainage (UGD) lines near Nagarakere, being carried out by KUIDFC, is expected to be completed by the end of May 2026. As on date 0.70Kms of sewer line shifting out of 1.43km has been completed.

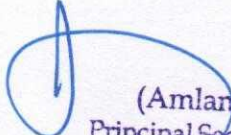
15. The new STP project proposed by KUWS&DB will be undertaken after government approval is obtained for the 2.20 acres of land in Survey No. 48 of Dargapura village, which has already been submitted for sanction. In addition, once the process of purchasing the required land from private landowners is completed, the government will release the remaining funds and grant administrative approval. Following this, steps will be taken to complete the STP project.

16. Desilting of the Lakes – The Minor Irrigation Department was

(Amlan Aditya Biswas)
Principal Secretary to Government,
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directed to carry out removal of silt accumulated in the lakes. A Detailed Project Report (DPR) has been prepared for the removal of silt from Nagarakere lake and submitted to the government for approval. After the relocation of the underground drainage (UGD) lines near Nagarakere by KUIDFC which is expected to be completed by the end of May 2026, steps will be taken to carry out the desilting work. For Doddatumakuru Lake, Chikkatumakuru Lake/Majarahosahalli Lake, and Veerapura Lake, desilting work will be undertaken after completion of the new STP project proposed by KUWS&DB.

17. **Removal of Encroachment** – It was directed that the boundaries of all lakes must be identified by carrying out the requisite survey work, and permanent or semi-permanent boundary stones must be installed, as well as demarcation. It was further directed that in order to restrict unauthorized entry, information boards must be installed.
18. For Chikkatumakuru Lake/Majarahosahalli Lake, and Veerapura Lake, all necessary works have been carried out. Encroachments have been removed, and the boundaries have been determined by the Taluk Panchayat. The Panchayat Raj Engineering Department has prepared an estimate for fencing and has submitted the

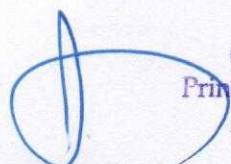

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Principal Secretary to Government,
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proposal to the competent authority for approval. Steps will also be taken to carry out boundary demarcation and to install information boards to regulate access.

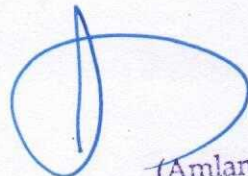
19. For Nagarakere and Doddatumakuru Lakes, survey work has been carried out, encroachments have been removed, and the boundaries have been determined by the Minor Irrigation Department. An estimate has been prepared for installing fencing, and the proposal has been submitted to the competent authority for approval. Steps will also be taken to carry out boundary demarcation and to install information boards to regulate access.

20. Thus, to summarize the above, action plan as well as progress for the works are as follows:

S. No.	Work	Department	Progress/Timeline for Completion
1.	Water Quality Analysis	Urban Local Bodies/ KSPCB	Samples given by Urban Local Bodies to KSPCB and private NABL accredited lab; About 15 days required for analysis results and further action
2.	Relocation of UGD Lines	Karnataka Urban Infrastructure	Out of 1.43Km length, relocation of 0.70Km length



 (Amlan Aditya Biswas)
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		Development and Finance Corporation	completed; Relocation to be complete by end of May, 2026
3.	Relocation of STP near Chikka Tumakuru Lake	Karnataka Urban Water Supply and Drainage Board	DPR for Rs. 57.70 prepared; Rs. 10 Crores earmarked for land acquisition 2 Acres of Govt Land identified; Remaining 2 acres of private land to be purchased from landowners
4.	Interim Measure for protection of entry of pollutants in the lakes	KUWSDB (Through private agency M/s Foxconn)	DPR for Rs. 3 Crores prepared by M/s Foxconn under CER funding. Approval awaited
5.	Desilting of Lakes	Minor Irrigation Department	DPR prepared and submitted, approval awaited; Desilting to be carried out upon relocation of UGD lines near Nagarkere lake; Desilting of other lakes to be carried out after completion of proposed STP
6.	Removal of Encroachment	Taluk Panchayat	Chikkatumkuru and Veerapura lakes – Encroachments removed Nagarakere and Doddatumakuru Lakes - Encroachments removed. Boundaries determined by the Minor Irrigation Department. Estimate prepared for fencing, proposal submitted for approval.



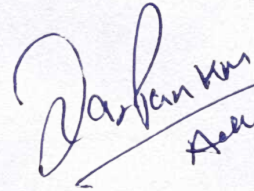
(Amlan Aditya Biswas)
Principal Secretary to Government,
Public Works Department

21. The above information is hence placed on record for consideration of this Hon'ble Tribunal.


**Respondent No. 1
Principal Secretary
Public Works Department
Government of Karnataka**

Filed by

(Amlan Aditya Biswas)
Principal Secretary to Government,
Public Works Department


Amlan

**Darpan KM
Standing Counsel
State of Karnataka**

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AFFIDAVIT

I, Amlan Aditya Biswas, IAS, S/o Sudhansu Sekhar Biswas, aged about 57 years, working as Principal Secretary, Public Works Department, Government of Karnataka, having office at No. 335, 3rd Floor, Vikasa Soudha, Bangalore - 560 001, Karnataka do hereby affirm and state on oath as under:

1. That I am working as the Principal Secretary, Public Works Department, Government of Karnataka and in my official capacity and as verifiable from official records maintained with Government of Karnataka, as also the information provided by various departments of Government of Karnataka, I am familiar with the facts of the case and hence I am swearing to this affidavit.
2. That I have gone through the accompanying Report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief. Annexures are true copies of their respective originals.

DEPONENT

(Amlan Aditya Biswas)
Principal Secretary to Government,
Public Works Department

VERIFICATION:

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

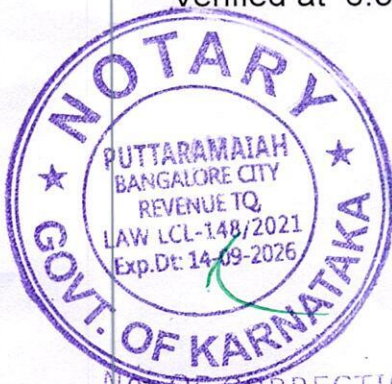
Verified at 6.30 PM on this 27th day of March 2026.

SWORN TO BEFORE ME

PUTTARAMAIAH, B.A., LL.B.
ADVOCATE & NOTARY
City Civil Court Complex,
BENGALURU - 560 009,

DEPONENT

(Amlan Aditya Biswas)
Principal Secretary to Government,
Public Works Department



NO. OF CORRECTIONS: MI

27-3-2026

Proceedings of the meeting held on 12.03.2026 @ 3.00 PM under the Chairmanship of Principal Secretary to Government, Public Works Department, Government of Karnataka regarding the order dated:06.02.2026 of National Green Tribunal, Southern Zone, Chennai

Officers Present:

- 1) Smt. Deepa Cholan, Secretary to Government, Urban Development Department
- 2) Sri. Pavithra BK, Secretary to Government, Minor Irrigation,
- 3) Dr. Anuradha KN, Deputy Commissioner, Bengaluru Rural District.
- 4) Pavithra, Executive Engineer, KUWS&DB
- 5) Sri Gururaj Allagi, Assistant Executive Engineer, KSSIDC

The Principal Secretary to Government, PWD, welcomed all the officers present for the meeting.

The order of Hon'ble NGT was briefed in the meeting and the back ground was discussed. The matter pertains to the maintenance of the lakes at Nagarakere, Chikkatumkur, Doddatumakuru, Mazarahosahalli and Veerapura. In the NGT order, it is stated that the Respondent authorities were directed to maintain the lakes after removing encroachments and to take steps to restore water quality and rejuvenate them. In this regard, the NGT has stated that several reports have been filed by the Deputy Commissioner without any progress and have found that there is inaction on the part of the authorities concerned despite several directions issued. The NGT has further observed that the replies filed are bereft of necessary details and do not indicate any timeline and have directed that Additional Chief Secretary, Public Works Department along with the Additional Chief Secretary - Urban Development Department, to convene a meeting with the concerned authorities, including the Deputy Commissioner Bengaluru Rural District and officials of KUIDFC, to draw up a comprehensive action plan for the five lakes mentioned in this application, with firm timelines. Further directed that the restoration and rejuvenation of the above lakes must be carried out in accordance with the Central Pollution Control Board guidelines and that a detailed report, signed by the Additional Chief Secretary - PWD, regarding progress made and the proposed timeline for completion, be filed before this Tribunal.

The Principal Secretary, PWD informed that the discussion should be based on following points along with other points in the subject matter.

- 1) Identification & removal of encroachments of all lakes.
- 2) Removal of silted up soil if any and provision of proper filter to the inlet.
- 3) Type of Industries in the vicinity of the lakes its categorisation based on throwing effluent.
- 4) Suggestion of treatment if there is any water leakage.
- 5) Funding provision to take up any works.
- 6) Time line for such activities.

Secretary, UDD and Deputy Commissioner briefed the action taken as under:

1) Nagarakere lake:

- a) The lake comes under MI. Survey No.53 of Nagarakere lake water spread area regarding which O.S. No. 277/2013 has been filed before Civil Judge and JMFC court Doddaballapur has been disposed. Encroachment of the same area has been removed by digging trench all around.
- b) In the urbanized sides of Nagarakere lake, where the chance of debris & solid wastes dumping to lake, at that area chain link fencing is completed and remaining fencing (other than road side) will be done after the approval of grant from the competent authority.
- c) An estimate for restoration of Nagarakere Lake is submitted to approval, as soon as estimate is approved rejuvenation work will be carried out.
- d) The City Municipal Council, Doddaballapura has taken initiation about to shifting UGD line from tank bed and also avoids sewage entering in to tank. As soon as this work done by City Municipal Council the restoration work will be carried out by the Minor irrigation department.
- e) Wet land treatment work has been planned from CSR fund by Foxconn company. The Company has prepared the DPR in line with Central Public Health and Environmental Engineering Organisation (CPHEEO) and to the Deputy Commissioner Bangalore Rural District who has further forwarded the same proposal to Karnataka Lake Conservative & Development Authority (KTCDA), once work approved wet land treatment will be commenced.

2) **Doddatumakuru Lake:**

- a) Extent of Doddatumkuru lake is around 306 Acres and comes under MI. There is no encroachment in Doddatumakur Lake.
- b) Effluents are coming to the lake from Urban Local bodies and the same is shared with Pollution control Board.
- c) An estimate for restoration of Doddatumakuru lake for a work will be amount of Rs.1500.00 lakhs is submitted for approval. Once the executed work is approved from competent authority the work will be immediately executed upon approval of the same.

d) **Chikkatumkur & Mazarahosahalli Lakes:**

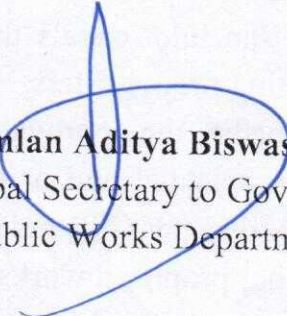
Tahasildar, Doddaballapura and Assistant Director of Land Records, Doddaballapura Taluk, have been directed to carry out the demarcation of the above all lake boundaries. The work will be carried out at the earliest. Upon receipt of the survey report, necessary action will be taken by Taluk Administration and local Administration to remove encroachments.

Further, discussion was held with officers of KSIIDC & Pollution Control Board about the number of Industries in the vicinity of lakes its types which are throwing effluents and contaminating the lakes, provision of ETPs & STPs. At this context, Secretary Minor Irrigation told that the source of lakes are rain water and the purpose is recharge of ground water. The Deputy Commissioner told that, the effluents contaminating the Ground water.

After detailed discussion, following directions were issued:

- 1) To identify and differentiate Industrial effluent and Urban local bodies effluent and conduct lab test in a time bound manner for biological, chemical, heavy metal, level of carbon and any other contamination contents. STPs to be completed on war footing. ULBs effluents should be treated by UDD. Any other kind of pollution to be identified and prevented.
- 2) Block the inlet canals through which effluent is flowing in all the lakes by providing proper filters.
- 3) To expedite the approval and get the work wet land treatment executed by the agency selected and assigned by Foxconn company entirely at their cost as CSR and as per CSR guidelines.
- 4) All other proposed works to be taken up on war footing.
- 5) Silted up soil should be removed if any from Minor Irrigation.

- 6) Demarcation of boundaries of all lakes should be done with permanent/ semi permanent marker stones by conducting survey and also Phodi to be done and entry to be barred by displaying boards.
- 7) Notice to be given to all the encroachers with reasonable time by RPAD through paper notification and after hearing them demolition should be carried out if they do not vacate.
- 8) Action to be taken to release necessary funds from UDD, MI if necessary, in consultation with Finance Department for the works to be taken up in the matter and where the polluting industries are present they should fund the work out of CSR.
- 9) The Deputy Commissioner to prepare a report along with firm timeline to take action on the decisions duly discussing with all the stakeholders and to submit within 23.03.2026 to Principal Secretary, PWD for further submission to NGT and also to adhere to timeline.
- 10) (a) Actions 1 to 9 shall commence by 23.03.2026.
(b) The timeline for completion of actions from Sl.No.1 to 7 shall be given by DC Rural Bangalore.
(c) The approval of the works by Foxconn shall be given by DC Bangalore (Rural)/Secretary MI as the case may be on or before 25.03.2026 without fail. Foxconn shall commence work immediately in Nagarkere lake portions which will not be covered under Sl.No.1 to 7 above. Secretary, M.I. / DC Rural Bangalore shall obtain a signed statement from Foxconn with period of completion.
(d) Secretary UDD and MI shall by 25th March indicate the tied up funding for other lakes besides Nagarkere and the exact period of taking approval, tendering/procurement of services and execution of necessary works.
- 11) The Above time lines etc., shall be filed before Hon'ble NGT by affidavit. After Deputy Commissioner Rural, Secretary UDD, Secretary MI, shall also file affidavits.


(Amlan Aditya Biswas, IAS)
Principal Secretary to Government
Public Works Department